

**To be Answered on the 2nd January,
1991 Sale of Banned Drugs**

*86. SHRI KAMAL NATH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to a news-item captioned "Banned drugs still in market" appearing in 'The Indian Express' dated 21 October, 1990;

(b) if so, whether the Government propose to look into the matter and make suitable amendments in the relevant Acts to plug the loopholes;

(c) whether decision has since been taken prohibiting thirteen positively hazardous and irrational drugs as recommended by the M.A. Patil Committee a year back; and

(d) if not, the reasons for delay and when a final decision is likely to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. SHAKEELUR REHMAN): (a) to (d). The Government has taken note of the News item.

Fixed dose combination of Corticosteroid with any other drug for internal use has been banned by the Central Government with effect from 3rd November, 1988. It is reported that the popular brands of fixed dose combination of Corticosteroids with other drugs are no longer manufactured. However, some units have obtained stay against the ban order. In all such cases, action has already been initiated to vacate the stay.

The Drugs and Cosmetics (Amendment) Act, 1982 empowers the Central Government to prohibit import, manufacture, sale and distribution of a drug formulation considered ineffective or harmful or irrational in the

context of the present knowledge. As such no further amendment is considered necessary.

The Central Government have initiated action to prohibit manufacture and sale of 15 categories of formulations, on the recommendations of the Drugs Technical Advisory Board.

[*Translation*]

Price Inscription of Goods

*87. DR. A.K. PATEL:
SHRI GIRDHARI LAL
BHARGAVA:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether manufacturers are required to write maximum price inclusive of all taxes on each packet and had been allowed a change-over time upto 30 November, 1990;

(b) whether packets with the inscription "local taxes extra" are still being sold even after 30 November, 1990 and the consumers are forced to pay these taxes in contravention of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977;

(c) if so, the corrective steps taken in the matter; and

(d) whether the Government also propose to ask industrialists to print cost of production on packets?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI RAO BIRENDER SINGH):

(a) Yes, Sir.

(b) and (c). As the manufacturers/packers had been allowed a change-over time upto 30 November 1990, the packages